

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 423/TT/2019**

Dated: 30.9.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for the 2019-24 period for transmission assets under “Expansion/ Upgradation of SCADA/EMS system at SLDCs of the North Eastern Region”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.10.2021:

### **2014-19 period**

- a) The Petitioner was directed to submit the “Abstract of Cost Estimate” at the time of truing up *vide* order dated 29.11.2017 in Petition No. 113/TT/2016. Provide the same.
- a) The Petitioner was directed to reconcile the Gross Loan for the calculation of weighted average Rate of Interest (as in Form-9C) and for the calculation of IDC at the time of truing-up. There is mismatch in the gross loan in Form-9C and IDC statements submitted by the Petitioner. Please justify.
- b) The Petitioner was directed to submit the IEDC as per the “Abstract of Cost Estimate” at the time of truing up *vide* order dated 29.11.2017 in Petition No. 113/TT/2016. Provide the same.

- c) Actual Initial Spares discharged statements for the Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V, Asset-VI and Asset-VII.
- d) Reasons for claiming Additional Capital Expenditure (ACE) and package-wise and vendor-wise details of ACE claimed during the 2014-19 period for the Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V, Asset-VI and Asset-VII.
- e) Undertaking on affidavit giving details of actual equity infused for the ACE during 2014-19 for the given Transmission Assets.
- f) Provide Liability flow statement to be submitted for all the Assets as per the format provided in Annexure-I.

**2019-24 period**

- a) Reasons for claiming Additional Capital Expenditure (ACE) and package-wise and vendor-wise details of ACE projected during the 2019-24 period for the Asset-I, Asset-II, Asset-III, Asset-IV, Asset-V, Asset-VI and Asset-VII.
  - b) Undertaking on affidavit giving details of actual equity infused for the ACE during 2019-24 for the given Transmission Assets.
2. Detailed justification and reasons for cost variation with respect to the apportioned approved cost (FR) for all Assets. Provide the documentary evidence for justification for all assets.
  3. Provide the copy of Investment Approval.
  4. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  5. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2014	Discharge						Outstanding Liability as on 31.3.2019
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

<sup>#</sup> TL/SS/Communication Systems etc.